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Separate paging is given to this Part in order that it may be filed
as a separate compilation.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND
COOPERATION

(Department of Food)

ORDER

New Delhi, the 5th January 1967

G.S.R. 35/Ess.Com./Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities Act, 1955 (10 of 1955), the Central Government hereby makes the following Order, namely:—

- (1) This Order may be called the Sugarcane (Control) Amendment Order, 1967.
- (2) In the Sugarcane (Control) Order, 1966, for sub-clause (g) of clause 2, the following sub-clause shall be substituted, namely:—

“(g) ‘price’ means the price or the minimum price fixed by the Central Government from time to time for sugarcane delivered—

- (i) to a sugar factory at the gate of the factory or at a sugarcane purchasing centre; or
- (ii) to a khandsari unit;”.

[No. 2-26/66-S.Py.]
K. L. PASRICHA, Jt. Secy.

(3)